

(1)	(2)	(3)	(4)
15.	R.K. Puram I	D	4
16.	R.K. Puram V	D	2
17.	R.K. Puram VI	D	4
18.	Sarojini Nagar II	C	4
19.	Sarojini Nagar Market	C	5
20.	South Avenue	M.Ps flats	2
21.	Telegraph Lane	E	1
22.	Timar Pur	D	2
(1)	(2)	(3)	(4)
23.	Sadiq Nagar	C	3
24.	M.B. Road	C	3
25.	Kasturba Nagar	A	9
26.	Gole Market II (To be started)	C	3
27.	V.B. Patel House	Part of building	
28.	Dev Nagar	C	2
29.	Gole Market	C	4
30.	Kidwai Nagar	E	2
31.	North Avenue	M.Ps flats	1
32.	M.B. Road	C	3
33.	R.K. Puram	D	2
34.	Dev Nagar	E	1
35.	Gole Market	C	5
36.	R.K. Puram	D	2
37.	Sarojini Nagar	C	2
38.	Timar Pur	Home op. Unit Timarpur	

AD-HOC Appointment of Staff who were Transferred From DDA to Delhi Administration

9154. SHRI NAGINA RAI:
SHRI K. LAKKAPPA :

Will the minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) The reasons why even after having put in more than 12 years service in D.D.A. dispensaries set up under the Jhuggi Jhonpri Scheme and since transferred to the Delhi Administration as from 1 April, 1979 the medical, para-medical and ministerial staff are still made to serve as on ad-hoc basis ;

(b) whether it is a fact that their counterparts serving in the Employees State Insurance Corporation, Ministry of Labour and Employment have been made permanent after putting in just one year service as a result of the judgment of the Delhi High Court delivered on a Writ Petition filed by them; and

(c) if so, what steps are proposed to be taken to eliminate disparity among public servants ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI): (a) It has been reported by Delhi Administration that the service conditions of staff transferred along with the D.D.A. dispensaries were required to be regularised in consultation with the DDA on the basis of terms and conditions offered by them.

(b) The Delhi High Court had held that medical doctors who had served one year under their order of appointment in the E.S.I. Corporation and were then continued by the Corporation beyond that period will have to be deemed to be regularly appointed from them the date of their initial appointment. The E.S.I. Corporation is taking necessary steps to implement the judgement of the High Court.

(c) As reported by Delhi Administration, the terms and conditions of staff have been finalised and a decision is expected to be taken shortly.

Secretary General's Reaction to Assam Situation

9155. Shri AMAR ROYPRADHAN : Will the minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Secretary General of United Nations has expressed great sorrow over the happening in Assam during the recent elections held there for Assam Assembly and Lok Sabha; and

(b) If so, the details thereof and reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A.A. RAHIM): (a) and (b) In the wake of the reports appearing in the Western Press in February 1983 regarding clashes in Assam involving loss of life, the spokesman of the Secretary General of the United Nations was asked, at a Press briefing, about it. The Secretary General's spokesman stated that "The Secretary General is very sorry at the loss of lives in Assam and he very much hopes that harmony will soon prevail",

In reply to another question on whether the United Nations intended to give any assistance to alleviate the situation in Assam, the UN official spokesman replied: "No, the UN does not intend to do anything since it is an internal matter for India".

It is thus apparent that the comments of the Secretary General's spokesman were not made in the context of the issue of holding elections in Assam. The Spokesman also made it amply clear that the Secretary General considered this as an internal matter for India. The Secretary General had the occasion to visit India during the Conference of the Non-Aligned Heads of State/Government held in March, 1983. During his stay here, he did not refer to the situation in Assam.

Pending Proposals of State Governments to Open Separate Unani Wings in the Existing Hospitals

9156. SHRI RAM PRASAD AHIRWAR Will the Minister of HEALTH AND

FAMILY WELFARE be pleased to state:

(a) whether there has any proposal pending under Government's consideration to take up the matter with the States/Union territories to provide separate Unani wings in the existing hospital/dispensaries for further action in the matter;

(b) if so, since when;

(c) whether the matter has so far been taken up with all the States/Union territories;

(d) if so, the names of States/Union territories with whom the proposal has been taken up so far;

(e) what were the comments of each of the State/Union territories in the matter and when they were received by his Ministry; and

(f) what further action had been taken by his Ministry in the matter so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) to (f) There is no such proposal pending in this Ministry.

Non-Availability of Specialists in CGHS Polyclinics

9157. SHRI VILAS MUTTEMWA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Central Government Health Scheme authorities have established two polyclinics;

(b) if so, what are the names of the polyclinics;

(c) whether the specialists meant for these polyclinics are available to the patients there everyday;

(d) if not, the reasons therefor;

(e) whether these posts were created on the basis of work load of Safdarjang Hospital; and

(f) if not, why are they carrying out the routine work of Safdarjang Hospital (Central)